

FIR No.495/18  
PS: Karol Bagh  
U/s: 307/323/324/34 IPC & 25 Arms Act  
Rishabh Vs. State

05.08.2020

Fresh application for extension of interim bail received. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, I.d. Addl. PP for State.  
I.d. Counsel for applicant/accused Rishabh.

This is an application for extension of interim bail of applicant/accused Rishabh. Reply filed by the IO.

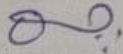
Arguments heard. Record perused.

Vide order dated 15.06.2020, passed by this court, the applicant/accused was admitted on interim bail for 45 days, which has already expired. Now, applicant is seeking extension of interim bail.

In view of the judgement passed by Hon'ble High Court of Delhi on 13.07.2020 "*Court on its own motion Vs. State of NCT of Delhi & Ors.*", W.P.(C) 3037/2020, the interim bail of the applicant is extended till 31.08.2020 w.e.f. 01.08.2020, on the same terms and conditions as mentioned in the order dated 15.06.2020.

Application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent for compliance/information.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
05.08.2020

FIR No.85/11  
PS: Patel Nagar  
State Vs. Ankush Etc.

05.08.2020

**Matter taken up through Video Conferencing (Cisco Webex)-**

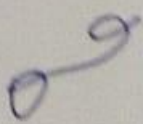
Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for accused Ankush.  
Accused Rahul with counsel present in court.  
None for accused Anand.

Written arguments filed on behalf of accused Rahul.

Ld. Counsel for accused Ankush submits that today he cannot address the arguments.

Reader of the court submits that despite several efforts mobile phone of counsel for accused Anand is not reachable. Reader/Ahmad is directed to contact the counsel for accused Anand by next date and inform him to address the final arguments on next date.

Put up for final arguments on 14.08.2020.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/De  
05.08.20

FIR No. 176/19  
PS: Civil

FIR No. 149/19  
PS: Hauz Quazi  
U/s: 302/201/34 IPC  
Adil Fatima Vs. State

05.08.2020

Fresh application for extension of interim bail received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Id. Addl. PP for State.  
Id. Counsel for applicant/accused Adil Fatima.

This is an application for extension of interim bail of applicant/accused Adil Fatima. Reply filed by the IO.

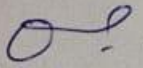
Arguments heard. Record perused.

Vide order dated 24.06.2020, passed by this court, the applicant/accused was admitted on interim bail for 45 days, which is going to expire on 09.08.2020. Now, applicant is seeking extension of interim bail.

In view of the judgement passed by Hon'ble High Court of Delhi on 13.07.2020 "*Court on its own motion Vs. State of NCT of Delhi & Ors.*", W.P.(C) 3037/2020, the interim bail of the applicant is extended till 31.08.2020, on the same terms and conditions as mentioned in the order dated 15.06.2020.

Application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent for compliance/information.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
05.08.2020

CA No.473/19  
Deepak Vs. State

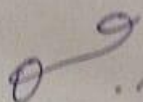
05.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for appellant.  
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Reader of this court contacted Sh. J. S. Arya, Ld. Counsel for appellant, through electronic mode who stated that he is out of station and request to adjourn the matter.

At his request, put up on 07.09.2020.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
05.08.2020

CR No. 652/19  
Taranjit Singh Bhasin Vs. State

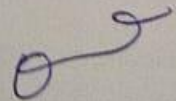
05.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for revisionist.  
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Reader of this court contacted Sh. Animesh K. Dixit, Ld. Counsel for revisionist, through electronic mode who stated that he is out of station and request to adjourn the matter.

At his request, put up on 10.09.2020.



(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
05.08.2020

CA No.397/19  
State Govt. of NCT of Delhi Vs. Rohit @ Golu


05.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State/appellant.  
Sh. Hari Dutt Sharma, Ld. LAC for both respondents.

Ld. LAC submits that respondent Rohit is in JC in some other case, however, other accused Rahul is on bail but he is not having his mobile number to contact him.

Let notice be sent to respondent Rahul through IO, for 21.08.2020.

  
(Charit Aggarwal)  
ASJ-02/Central/THC/Delhi  
05.08.2020

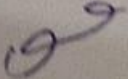
CR. No. 189/20  
Hemant Gupta VS. Dayal Chand & Ors.

05.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Counsel for revisionist.

Notice of the revision petition be sent to the respondents on filing  
of PF, for 14.09.2020.

  
(Charu Aggarwal  
ASJ-02/Central/THC/Dell  
05.08.202

FIR No. 350/17  
PS: Nabi Karim  
State Vs. Rakesh @ Guddu

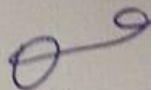
05.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. M. C. Jain, Ld. Counsel for accused Rohit & Rakesh @ Guddu  
and Ld. Amicus Curiae for accused Sushil @ Chuha.

Written arguments filed on behalf of accused Sushil @ Chuha.

Put up orders on 14.08.2020.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/D  
05.08.20



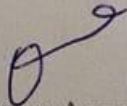
CR No. 190/20  
Hemant Gupta Vs. Prema Devi & Ors.

05.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Id. Counsel for revisionist.

Notice of the revision petition be sent to the respondents on filing  
of PF, for 14.09.2020.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
05.08.2020

FIR No. 176/19  
PS: Civil Lines  
U/s: 302/308/325/34 IPC  
Kunal Vs. State

05.08.2020

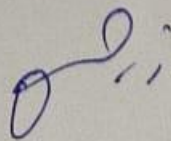
Fresh application seeking extension of interim bail received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Kunal.

1. This is the second application u/s 439 Cr.PC moved on behalf of applicant/accused Kunal for interim bail on the ground of illness of his wife. Reply filed by the IO. The first bail application of the applicant for regular bail was recently dismissed by this court on 22.07.2020, which was also filed on the same ground of illness of his wife as mentioned in this application.
2. Ld. Counsel for applicant submits that presently the medical condition of applicant's wife is critical, therefore, she needs immediate care of her husband i.e. applicant and there is no one in the family to look after her.
3. Alongwith the present application, certain medical documents of applicant's wife are also annexed. It is pertinent to mention that same documents were annexed by the applicant

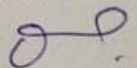
--Page 1 of 2--



FIR No.176/19  
PS: Civil Lines  
Kunal Vs. State

alongwith his first bail application. Only the new medical documents annexed with this application are the reports of some medical tests of applicant's wife. IO has verified those reports from Dr. Sh. S. C. Pandey, whose name is mentioned in the reports. Dr. S. C. Pandey has given his report that he had only advised X-Ray to the applicant's wife. No medical emergency is reflected from any of the medical documents annexed with the application. Since dismissal of the first bail application, no change of circumstance could be pointed out by Ld. Counsel, hence, at this stage, no ground for bail is made out. The present application is hereby dismissed.

Copy of this order be given dasti to the applicant's counsel.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
05.08.2020

FIR No. 112/12  
PS: Kotwali  
U/s: 394/397/411/452/506/34 IPC  
Aarti Vs. State

05.08.2020

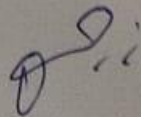
File taken up today on the bail application of applicant/accused Aarti.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, I.d. Addl. PP for State.  
I.d. Counsel for applicant/accused Aarti.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Aarti, seeking regular bail. Reply filed by the IO.
2. Arguments heard.
3. Total 4 accused were involved in the present case, who all were declared Proclaimed Offenders during trial at the stage of PE. Now, one of the accused/applicant Aarti was arrested on 18.07.2020, who has moved the present application for bail. She was declared Proclaimed Offender vide order dated 16.03.2018.
5. I.d. Counsel for applicant submits that applicant could not appear before the court during trial since she got married and her in laws did not permit her to appear in the court and she was not aware of the consequences of her non-appearance in the court. He submits that now she is having a daughter aged about 1 ½ years and there is no one in the family to lookafter the small child who presently is stated to be with the husband of the applicant.

--Page 1 of 2--



FIR No. 112/12  
PS: Kotwali  
Aarti Vs. State

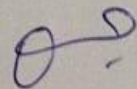
6. Ld. APP strongly oppose the bail application as he submits that due to the conduct of the applicant that she stopped appearing in the court, the trial could not be completed qua her and if she is granted bail, she may again jump the same.

7. I have considered the rival submissions of Ld. APP and Ld. Counsel for applicant and perused the record. IO has verified the address of the applicant i.e. Jhuggie No. 1, PS Nabi Karim, Ram Nagar, Delhi. IO has also verified that applicant has one minor daughter aged about 1 ½ years. Considering the pandemic situation of Covid-19, the applicant is admitted on interim bail for 45 days, from the date of release, subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount. Applicant shall surrender before the concerned Jail Superintendent immediately after expiry of period of interim bail.

The application is disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for information.

Put up for PE on 29.09.2020.



(Charu Aggarwal  
ASJ-02/Central/THC/Delhi  
05.08.2020)